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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.3174/2002

New Delhi, this the 4th day of December, 2002

HON'BLE MR. M.P.SINGH, MEMBER (A)

S.S. Bisht
S/o Shri Bhampa Singh
R/o Quarter No.1725, Type-II,
N.H.-4, Faridabad (Haryana).

Presently working as Upper Division Clerk.

(By Advocate: Shri S.K. Gupta, for Shri B.S. Gupta) ... Applicant

V E R S U S

1. Union of India,
Through Secretary,
Ministry of Water Resources,
Shram Shakti Bhawan,
Parliament Street,
New Delhi-110001.
2. Chairman,
Central Ground Water Board,
Ministry of Water Resources,
N.H.-4, Faridabad.
3. Director (Administration)
Central Ground Water Board,
N.H.-4, Faridabad,
(Haryana).

... Respondents

O R D E R (ORAL)

Shri M.P. Singh, Member (A)

Heard Shri S.K. Gupta, learned counsel for
the applicant.

2. By filing this OA, the applicant is seeking a
direction to the respondent No.3 to dispose of the
representation of the applicant dated 9.5.2002.

3. The brief facts of the case are that the
applicant was appointed as Lower Division Clerk on
5.12.1981 in the office of respondent No.3 i.e.
Director (Administration), Central Ground Water Board,



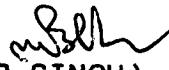
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Faridabad. He was promoted as Upper Division Clerk on 18.7.1988. On 25.7.2001, the respondents have notified the recruitment rules for the post of Assistant providing 10% quota for promotion of UDCS who have put in three years regular service in the said grade. The applicant had appeared in the written test in the months of April/May, 2002. According to the applicant, he has been graded very low in Part-I paper of test consisting three papers. He has, therefore, made a representation on 9.5.2002 to the respondent No.3 for re-evaluation of the Part-I paper. But the respondent No.3 has not taken any decision on the said representation till date. Aggrieved by this, he has filed the present OA seeking the aforesaid relief.

4. In the circumstances, I direct the respondent No.3, even without issuing any notice to them, to consider and decide the applicant's representation dated 9.5.2002 by passing a speaking and reasoned order within a period of one month from the date of receipt of a copy of this order.

5. The present OA is disposed of in the aforesated terms at the admission stage itself.


(M.P.SINGH)
MEMBER (A)

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